



2026:AHC:22590-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29914 of 2025

Ram Kumar Saroj

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harendra Prakash Dwivedi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the Respondent Nos. 2 & 3 to investigate the matter fair and impartial manner in pursuance to the F.I.R. dated 20.9.2024 arising out of Case Crime No. 0301 of 2024, under Sections 191 (2), 115 (2), 352, 351(2), 333 of B.N.S. 2023 and Section 3 (2) (Va) of SC/ ST Act, Police Station Mauaima, Ganga Nagar, (Commissionerate Prayagraj) District Prayagraj.

(ii) Issue, any other other suitable writ, order or direction, which this Hon'ble Court may deem fit and proper in facts and circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 20.9.2024, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Commissioner of Police, Ganga Nagar

(Commissionerate Prayagraj) District Prayagraj, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Commissioner of Police, Ganga Nagar (Commissionerate Prayagraj) District Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 2, 2026

n.u.